

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 283 of 2024

IN THE MATTER OF

N. Malayalathan .

...Petitioner

Vs

Government of Puducherry, Rep by its Secretary & 4 ors.

...Respondents

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Signed at 06th August 2025

Me. Ramaswamy

Counsel for Respondent 1-5

Ramaswamy Meyyappan

[MS/1894/2016]

Government Advocate for Puducherry

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

O.A.No.283 of 2024

IN THE MATTER OF:

N. Malayalathan
No. 25, Kovil Street, Veerampattinam
Puducherry. Ph: 9566254546
Email: yogeshwaranadv@gmail.com

...Applicant

Vs.

1. The Government of Puducherry, Rep by its Secretary
Department of Science, Technology and Environment
3rd Floor, PHB Building, Anna Nagar
Puducherry – 605005, E-mail ID: dste.py@gov.in
Phone No: 0413-2233308.
2. Department of Revenue and Disaster Management
Government of Puducherry, Rep by its District Collector
Pettayanchathiram, Vazhudavoor Road, Puducherry - 605 009.
Email: dcrev.pon@nic.in Ph: 0413 2299500
3. Department of Fisheries and Fishermen Welfare,
Government of Puducherry, Rep by its Secretary,
Directorate / Head Office, Fishing Harbour Complex,
Thengaithittu, Mudaliarpet Post, Puducherry-605 004.
Phone: +91-413-2357761 E-mail: fish.@py.gov.in
4. Puducherry Coastal Zone Management Authority,
Rep by its Member Secretary 3rd Floor,
PHB Building, Anna Nagar, Puducherry - 605005.
Phone: (0413) 2201256, E-Mail: pczma1998@gmail.com
5. The Puducherry Pollution Control Committee
Rep by its Member Secretary, 3rd Floor, Housing Board Complex
Anna Nagar, Nellithope, Puducherry - 605 005. Email: ppcc@py.gov.in
Phone: 0413 – 2201256

...Respondents


**MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY**

AFFIDAVIT FILED ON BEHALF OF THE RESPONDENTS

I, Smt. Smitha. R, IAS., (Hindu) aged 58 years, working as Special Secretary-cum-Director, Department of Science, Technology and Environment (DSTE) / Member Secretary, Puducherry Coastal Zone Management Authority (PCZMA) with office at 3rd Floor, PHB Building, Anna Nagar, Puducherry do hereby solemnly affirm and sincerely state as follows on behalf of the respondents based on the official records that is placed before me:

1. I respectfully submit that the present application has been filed by the Applicant seeking for an injunction against proceeding with the “revised” Coastal Zone Management Plan (CZMP) prepared under CRZ Notification, 2019 and from conducting any public hearing including those scheduled on 06.11.2024 for Puducherry and 07.11.2024 for Karaikal. The same has now become infructuous.
2. I respectfully submit that Hon’ble this tribunal vide order dt. 05.11.2024 had granted an Order that *“there will be a stay of public hearing scheduled to be held on 06.11.2024 in Puducherry and 07.11.2024 in Karaikal until further orders from this Tribunal”*. Consequently the Respondents may not be able to publish and/or provide for public viewing and give an opportunity for others among the public to raise their concerns.

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**MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY**

3. I respectfully submit that the Hon'ble National Green Tribunal (Principal Bench), New Delhi on OA No. 106/2022, OA. No. 9/2023 and OA No. 10/2023 had directed the Respondents and other States and Union Territories to "*ensure that the plan is prepared by each Coastal Zone Management Authority and Union Territory Coastal Zone Management Authority expeditiously within a time bound period.*". Keeping in view with the same the Respondents having been taking measures.
4. I respectfully submit that applicant and others from time to time have raised issues with the Draft CZMP Plan and Coastal Land Use Plan/Map has published in the September 2024. The same has been taken note off and changes have been periodically made by the Respondents.
5. I respectfully submit that the Respondents are also responsible with ensuring public projects and projects of the common people especially those that have least access to instruments of justice and development such as the fishermen and others are protected. The Respondents are making best efforts to fulfil all the requirements as mandated under the Coastal Regulation Zone Notification, 2019.
6. I respectfully submit that despite the setbacks, the Respondents diligently prepared a revised CZMP map and scheduled fresh public hearings for 11/06/2024 (Puducherry) and 11/07/2024 (Karaikal), demonstrating its continued commitment to the timely finalization of the CZMP and the Respondents shall demonstrate their commitment going forward as well.

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PUDUCHERRY

7. I respectfully submit that the Applicant has submitted a representation dated 27.07.2025 and has raised various requests seeking amendment to the maps among other things.
8. I respectfully submit that in this scenario, the Respondents will consider the issues raised in the presence of other stakeholders and provide a response for the same. The Respondents shall also prepare an up to date draft Plan and draft Maps covering all the necessary changes and place the same for public consultation.
9. I respectfully submit that in light of the same, it is requested that the present Application be disposed off recording that the Respondents shall consider the objections raised by the Applicant and such other persons and the stakeholder departments in preparing the draft Plan and draft Map in accordance with the Coastal Zone Management (CZM) Regulations and Notifications and proceed with public consultation.
10. I respectfully submit that the continued delay in finalizing the CZMP, 2019 attributable to continuous stay in the public hearings, is not only hindering the Applicant's ability to comply with the binding directives of this Hon'ble Tribunal, but also impeding the implementation of effective coastal management strategies essential for protecting Puducherry's fragile coastal environment and the livelihoods dependent upon it.

11. I respectfully submit that the protraction of this matter is causing significant prejudice to the respondent and is creating uncertainty in developmental planning, hindering the sustainable development of the coastal region. Moreover, if there are any objection the same can also be made at the public hearings.

In light of the facts and circumstances stated above, the respondent respectfully prays that this Hon'ble Tribunal may be pleased to record the undertaking to conduct a meeting incorporate necessary changes in the Plan and the Maps as required and proper and further prepare the Coastal Zone Management Plan in accordance with Coastal Zone Regulation Notification, 2019 and pass such other and further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice, in the interest of environmental protection, sustainable development, and the welfare of the coastal communities of Puducherry.

Signed at Puducherry on this the 06th day of August 2025.



DEPONENT
MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

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...Respondents

**AFFIDAVIT FILED ON BEHALF OF
THE RESPONDENTS**

Mr. Ramaswamy Meyyappan
MS1876/2016
Government Advocate of Puducherry
Madras High Court Campus
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